

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1632/2019**

**Dated Monday, the 9<sup>th</sup> day of December, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

Vinayagi,  
No.4/373, Kamarajar Street,  
Dr.Ambedkar Nagar, Kadambathur Post,  
Tiruvelllore Post & Dist. ....Applicants

By Advocate M/s. Ratio Legis

**Vs**

1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai 600 003.

2.The Chief Personnel Officer,  
Park Town, Chennai 600 003,  
Southern Railway.

3.The Workshop Personnel Officer,  
C&W Workshop, Perambur, S.Rly.,  
Chennai 600 023. ....Respondents

By Advocate Mr.P.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the letter No.P.500/PER/W/PEN/8614200836 dated 14.06.2019 and to direct the respondents to effect actual payment with immediate effect and the arrears of family pensions with 18% interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. When the matter came up for consideration, learned counsel for the applicant would submit that the applicant has given a representation dated 25.08.2019 as Annexure A-4 to the competent authority regarding family pension, which is still pending and no order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.P.Srinivasan takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicant's representation dated 25.08.2019 as Annexure A-4 in the light of relevant rules and regulations and pass a speaking order, within a period**

**of six months from the date of receipt of a copy of this  
order."**

**(T.JACOB)  
MEMBER (A)**

**09.12.2019**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**